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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 13/252(3)/NCLT/AHM/2018

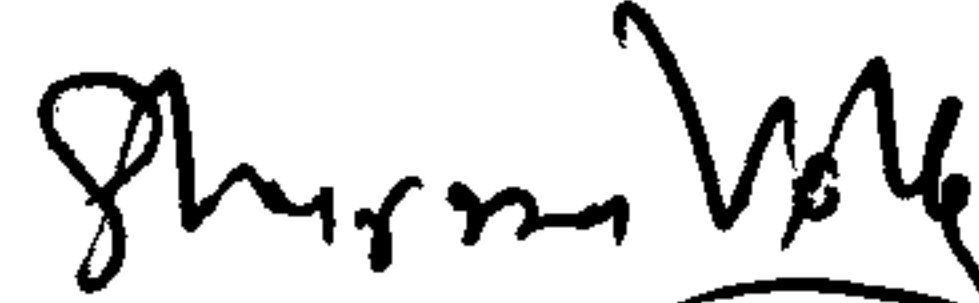
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Gopal Kushwaha
(Anand Landmark Developers & Associates Pvt Ltd)
V/s.
ROC Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	VISHWASKUMAR SHARMA	PCS	APPELLANT	
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2.

ORDER


Learned PCS Mr. Vishwaskumar Sharma present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant is directed to file affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter on 14.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.